

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 5**  
**(IBPP)-01(PB)/2022**

**IN THE MATTER OF:**

ENN TEE International Ltd

.... Petitioner/Applicant

**Order U/s. 54C(1) of Insolvency & Bankruptcy Code (IBC), 2016 (Pre-Packged)**  
**Order delivered on 30.08.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Adv. Eshna Kumar, Adv. Prachi Bhatia, Adv. Isha Virmani, Adv. Shubham Jaiswal with Ritu Rastogi, RP in IA-4313/2023  
For the SRA : Adv. Prachi Johri alongwith Mr. Subhash Gupta, CEO

**ORDER**

**IA-4313/2023**

We find that there is some mismatch in figures in the application as well as in the notes of submission.

For better clarity, Ld. Counsel for the RP is seeking some time to clarify all the figures.

At request, list the matter on 19.09.2023.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

30.08.2023  
Shubham Pandya